

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 880/2023

(Arising out of impugned final judgment and order dated 14-09-2021 in CRLA No. 24/2017 passed by the High Court Of Judicature At Allahabad)

POOJA & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 29-03-2023 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Shubham Saxena, Adv.
Mr. Akash, Adv.
Dr. Sushil Balwada, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the notified date i.e.

11.04.2023.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR